

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

31.

C.P.(IB)/190(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.06.2024

NAME OF THE PARTIES:

Millenium Enterprise
Vs
Rajesh Mahajan

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. None present.
2. The Order file shows that the Counsel was not present when the case was listed on 21.03.2024 and 07.05.2024. Today also, there is no representation on behalf of the Financial Creditor. It seems that the Financial Creditor is not interested in pursuing the matter. Therefore, this Petition is **dismissed** on account of non-prosecution.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)